

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.15760/2024

[Arising out of impugned final judgment and order dated 09-07-2024 in A482 No.1820/2024 passed by the High Court of Judicature at Allahabad]

DEV KUMAR SHARMA

Petitioner

VERSUS

STATE OF U.P. & ORS.

Respondents

(with I.A. No.261353/2024-EXEMPTION FROM FILING O.T.)

Date : 31-01-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s): Mr. Satish Tamta, Sr. Adv.
Mr. Pankaj Kumar Singh, Adv.
Mrs. Bimla Sharma, Adv.
Mr. Seshatalpa Sai Bandaru, AOR

For Respondent(s): Mr. Sarvesh Singh Baghel, AOR
Mr. Ajay Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Read the office report dated 30th January, 2025.
2. Respondent no.1-State of Uttar Pradesh has been served and is represented by Mr. Sarvesh Singh Baghel, learned counsel.
3. Respondent nos.2 to 4 are deemed to have been served. However, there is no appearance on their behalf.
4. Leave granted.
5. List the criminal appeal in the month of April, 2025.

(RASHMI DHYANI PANT)
ASTT. REGISTRAR-cum-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)